

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**CP(IB) 481 /NCLT/AHM/ 2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2021**

Name of the Company: Logix Bulk Forwarding BV  
V/s  
JBF Petrochemicals Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016..

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing/physical)**

Mr. Maulik Nanavati, Advocate appeared on behalf of Respondent.

Mr. Abhishek Mehta, Advocate appeared on behalf of the Petitioner and requesting for time on the ground that he could not take appropriate instructions as his client is out of country.

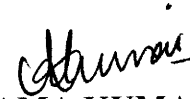
The prayer is allowed.

List the matter on 20.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 08th day of March, 2021



**MANORAMA KUMARI  
MEMBER JUDICIAL**